

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 126**

**IA(I.B.C)/541 (CH)2024, IA(I.B.C)/723 (CH)2024,**  
**IA(I.B.C)/731 (CH)2024**  
**In**  
**CP(IB) No. 149/Chd/Pb/2022**  
**(Admitted)**

**IN THE MATTER OF:**

**Central Bank of India**

...

**Petitioner-Financial Creditor**

**Versus**

**SEL Textile Ltd.**

...

**Respondent-Corporate Debtor**

**Under Section: 7, 60(5) of IBC, 2016**

**Rule: 11 of the NCLT Rules, 2016**

**Order delivered on 09.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant- : Mr. Yogesh Goel  
RP in IA No.**

**ORDER**

This matter is taken up on special mentioning, at the request of Ld. counsel for the Applicant-Resolution Professional, since the CIRP period will lapse on 06.05.2024.

**IA(I.B.C)/723 (CH)2024**

This is an application filed under Section 60(1) seeking exclusion of time period from 28.07.2023 till the lifting of attachment order dated 28.07.2023.

Since, the application is based on a letter received from PMLA Authorities and

Ld. counsel for the applicant may consider to approach CoC and with the

MAMTA

09.04.2024

approval of CoC, he may file appropriate application for extension of time period instead of exclusion. Once extension application is filed, the Ld. counsel for the applicant may also takes steps for withdrawing the exclusion application.

**IA(I.B.C)/541 (CH)2024, IA(I.B.C)/731 (CH)2024**

List the matter on 30.04.2024.

**Sd/-**

**(L.N. GUPTA)  
HON'BLE MEMBER (T)**

**Sd/-**

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**